

MINUTES OF THE MEETING No. 49/10 dated 3.3.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.48/10 for confirmation and confirmed and adopted the same without any change.

Case No M-244 NC No.49/10 Dated 3.3.10	M/ s Lucky Forms (P) Ltd, Mumbai F.No.01/83/162/975 /AM10/DES-IV 1) RLA F.No.03/85/40/246/AM08 Lic.No.0310447953 dated 25.10.2007 2) 03/85/076/00024/AM08 Lic.No.0310433365 dated 26.6.2007 3) 03/85/40/309/AM07 Lic.No.0310410888 dated 5.12.2006 4) 03/85/40/234/AM07 Lic.No.0310399858 18.9.2006 5) 03/85/40/376/AM08 Lic.No.0310468673 dated 17.4.2008 6) 03/85/076/0029/AM08 Lic.o.0310436140 dated 13.7.2007 7) 03/85/40/00245/AM08 Lic.No.0310447950 dated 25.10.2007 8) 03/85/040/0095/AM07 Lic.No.0310383959 dated 9.6.2006
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The Committee considered the case as per agenda. The Committee decided to write a letter to RLA commenting whether the applicant firm has been asked to approach Norms Committee and defer the case for four weeks. Accordingly the case may be re-listed on 31.3.2010.

Case No M-245 NC No.49/10 Dated 3.3.10	M/ s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50/2117 /AM08/DES-IV RLA F.No.03/95/40/1076/AM08 Lic.No.0310459437 dated 29.1.2008
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The Committee considered the case as per agenda. In view of the written comments forwarded by the DIPP, the Committee decided to approve the case as applied for taking cue from SION-A-2866. However the description of export item should be amended to read as under:-

“Self Adhesive Paper (175 GSM+/-10%), Adhesive coating weight of 20 GSM/Sqm. made out of thermal paper and silicon paper”

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 49/83-ALC1/2009 **MEETING DATE** : 03.03.2010

1	Case No.: 430/24/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/01222/AM07/	RLA File :03/95/040/01333/AM07/	Lic.No/Date:0310417878 01.02.2007	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting stated that the firm has requested to allow some time to provide give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.3.2010.			

2	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:31.03.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda. The representative of DC(MSME) stated that they are not having copy of application. The Committee decide to provide copy of application to DC(MSME) and defer the case for four weeks. Accordingly the case may be re-listed on 31.3.2010.			

3	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:31.03.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 31.3.2010.			

4	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:31.03.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed			

on 31.3.2010.

5	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:31.03.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 31.3.2010.			

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Case No.:4/31/85-ALC3/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/85/050/00113/AM08/	RLA File :07/21/040/00865/AM08/	Lic.No/Date:0710054153 26.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 3.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Packing Kit	1 No.	Triwal 7 Ply heavy Duty Corrugated Board of relevant GSM	1 sq.mtr./sq.mtr. content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 22.2.2010 stating that the weighted average yield comes to 7.99% whereas the firm has applied at 6.002% yield, the Committee decided to approve the case at 7.99% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	7990 Kg	Turmeric	100.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

8	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

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Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 15.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Fountain Blue (Reversacol Fountain Blue) (C ₃₁ H ₃₁ NO ₄)	1 Kg	1. 2,4 Dimethoxybenzaldehyde 2. 4-Fluoro-4-Methoxy benzophenone 3. Pural Mg 70 (Magnesium Aluminium Oxide) 4. Trimethyl silylacrtylene 5. Dimethylsuccinate 6. CBP-Intermediate 5.Dry ((4 – dimethyl amino phenyl) -1-(4-methoxy phenyl)-1-acytylene methanol)	6.125 Kg 3.75 Kg 3.057 Kg 2.48 Kg 6.732 Kg 2.50 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 15.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Fountain Blue (Reversacol Fountain Blue) (C ₃₁ H ₃₁ NO ₄)	1 Kg	CBM-Intermediate 7.Dry (3-Methoxy carboxyl-5,7 dimethoxy (3 ¹ (4-dimethyl amino phenyl)-3 ¹ (4-methoxy phenyl) 1,2-	2.0 Kg

	naphtho pyran	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

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Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 15.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Fountain Blue (Reversacol Fountain Blue) (C ₃₁ H ₃₁ NO ₄)	1 Kg	CBM-Intermediate 6.Dry (1,2 Naphtho Pyran 3- carboxyl-5,7 dimethyl (3 ¹ (4-dimethyl amino phenyl)-3 ¹ (4-methoxy pyran) 1,2-naphtho pyran	2.400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 20.11.2009 stating that the weighted average yield comes to 10.19% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10.19% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20380.000 Kg	Light Black Pepper (Light Berries)	200.000 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

13	Case No.:30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.

14	Case No.: 25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.			

15	Case No.: 47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

16	Case No.: 19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/1/2010 issued by this office. Reminder issued on 19.1.2010. Accordingly the case may be re-listed on 31.3.2010.			

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Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/02/09-10 dt. 20.1.2010 stating that the weighted average yield comes to 12.34% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 12.34% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	30.850 MT	Light Black Pepper (Light Berries)	250.000 MT
This decision is applicable for this licence only.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

18	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

19	Case No.:64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Rejected
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.45/83 dated 3/2/2010. Hence the case is withdrawn.			

20	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by DC(SSl). The Committee decided to issue reminder. Accordingly the case may be re-listed on 31.3.2010. Reminder dated 3.3.10 issued by this office..			

21	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by DC(SSl). The Committee decided to issue reminder. Accordingly the case may be re-listed on 31.3.2010. Reminder dated 3.3.2010 issued by this office..			

22	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.

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Case No.:1/29/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved															
HQ File :01/83/050/00534/AM10/	RLA File :10/24/040/00067/AM10/	Lic.No/Date:1010035409 25.09.2009	Defer Date:															
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/04/09-10 dt. 22.2.2010 stating that the weighted average yield comes to 20.30% whereas the firm has applied at 15.50% yield, the Committee decided to approve the case at 20.30% yield as under:- <u>Export Item</u> - <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Black Pepper Oleoresins</td><td>3540 Kg</td></tr><tr><td>2.</td><td>Black Pepper Oil</td><td>520 Kg</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Light Black Pepper (Light Berries)</td><td>20000.000 Kg</td></tr></table> This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				S.No.	Description of Item	Quantity	1.	Black Pepper Oleoresins	3540 Kg	2.	Black Pepper Oil	520 Kg	S.No.	Description of Item	Quantity	1.	Light Black Pepper (Light Berries)	20000.000 Kg
S.No.	Description of Item	Quantity																
1.	Black Pepper Oleoresins	3540 Kg																
2.	Black Pepper Oil	520 Kg																
S.No.	Description of Item	Quantity																
1.	Light Black Pepper (Light Berries)	20000.000 Kg																

24	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/1/2010 issued by this office. Reminder issued on 22.2.10. Accordingly the case may be re-listed on 31.3.2010.			

25	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/	Lic.No/Date:0910039456 05.10.2009	Defer Date:31.03.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.

26	Case No.: 10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.			

27	Case No.: 15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/1/2010 issued by this office. Reminder issued on 5.2.2010. Accordingly the case may be re-listed on 31.3.2010.			

28	Case No.: 16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/1/2010 issued by this office. Reminder issued on 5.2.2010. Accordingly the case may be re-listed on 31.3.2010.			

29	Case No.: 19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/1/2010 issued by this office. Reminder issued on 5.2.2010. Accordingly the case may be re-listed on 31.3.2010.			

	Case No.: 2/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Approved
	HO File :01/83/050/00685/AM10/	RLA File :08/24/040/00229/AM10/	Lic.No/Date:0810084472	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 17.2.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black NNX (Dye content 70%)	1 Kg	1. Aniline Oil	0.310 Kg
		2. H Acid	0.208 Kg
		3. J Acid	0.029 Kg
		4. Meta Phenylene Diamine 4 Sulfonic Acid	0.078 Kg
		5. Sodium Nitrite	0.138 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:4/37/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
	HQ File :01/83/050/00687/AM10/	RLA File :08/24/040/00224/AM10/	Lic.No/Date:0810084474 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 9.2.2010 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

32	Case No.:5/37/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Approved
	HQ File :01/83/050/00688/AM10/	RLA File :09/24/040/00358/AM10/	Lic.No/Date:0910040050 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/96/2008-Ch-II dated 20.2.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Nitro Blue (4-(N-ethyl-N-(2-Hydroxyethyl) Amino-1-(2-hydroxyethyl) Amino-2-nitrobenzene Monohydrochloride) (Jarocol Blue 12)	1 Kg	N,N, Bis (2-ydroxymelthyl)-2-nitro-P-Phenylenediamine (Violet 1,4 D)	0.987 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.			

34	Case No.:10/37/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00693/AM10/	RLA File :10/24/040/00091/AM10/	Lic.No/Date:1010036134 30.11.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

35	Case No.:13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:03.03.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-II (DES-II)			

36	Case No.:1/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00765/AM10/	RLA File :03/94/040/00800/AM10/	Lic.No/Date:0310551178 16.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.			

37	Case No.:2/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00766/AM10/	RLA File :03/94/040/00801/AM10/	Lic.No/Date:0310551188 16.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.			

	Case No.:4/41/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HO File :01/83/050/00768/AM10/	RLA File :34/24/040/00020/AM10/	Lic.No/Date:3410025910	Defer

38			17.12.2009	Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 22/2/2010 . Accordingly the case may be relisted on 31.3.2010.				

39	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

40	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

41	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

42	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.			

43	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.

44	Case No.: 10/41/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00774/AM10/	RLA File :09/24/040/00349/AM10/	Lic.No/Date:0910040372 18.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.			

45	Case No.: 12/41/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00776/AM10/	RLA File :04/24/040/00139/AM10/	Lic.No/Date:0410110310 22.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 22/2/2010 . Accordingly the case may be relisted on 31.3.2010.			

46	Case No.: 17/41/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00781/AM10/	RLA File :08/24/040/00240/AM10/	Lic.No/Date:0810085203 22.12.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

47	Case No.: 1/45/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00822/AM10/	RLA File :03/95/040/00681/AM10/	Lic.No/Date:0310556352 21.01.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.3.2010 offered by him the Committee decided to call for the following information from the firm as under:- 1. Past production of item of export under reference for last 3 years & corresponding consumption of raw material duly certified by Central Excise. Accordingly the case may be re-listed on 31.3.2010. D/L issued on 3/3/2010.			

	Case No.: 2/45/83-ALC1/2009	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
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48	HQ File :01/83/050/00823/AM10/	RLA File :03/95/040/00698/AM10/	Lic.No/Date:0310556523 21.01.2010	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.				

49	Case No.:3/45/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00824/AM10/	RLA File :04/24/040/00268/AM10/	Lic.No/Date:0410110979 21.01.2010	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010				

50	Case No.:4/45/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00825/AM10/	RLA File :08/24/040/00287/AM10/	Lic.No/Date:0810085936 22.01.2010	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.				

51	Case No.:5/45/83-ALC1/2009	Party Name:GOPSONS PAPERS LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Deffered
	HQ File :01/83/050/00826/AM10/	RLA File :05/23/040/00161/AM10/	Lic.No/Date:0510256898 22.01.2010	Defer Date:03.03.2010
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.3.2010 offered by him the Committee decided to call for the following information from the firm as under:- 1. Size of Rolls to be exported 2. Size of Jumbo Rolls to be imported 3. Last 3 years production of item of export under reference and corresponding consumption of Raw Material duly certified by Central Excise Accordingly the case may be re-listed on 31.3.2010. D/L issued on 3/3/2010.				

52	Case No.:6/45/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00827/AM10/	RLA File :08/24/040/00193/AM10/	Lic.No/Date:0810086000 25.01.2010	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.				

53	Case No.:7/45/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00828/AM10/	RLA File :08/24/040/00133/AM10/	Lic.No/Date:0810086001 25.01.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.			

54	Case No.:1/49/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00928/AM10/	RLA File :03/95/040/00742/AM10/	Lic.No/Date:0310561080 19.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

55	Case No.:2/49/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00929/AM10/	RLA File :08/24/040/00323/AM10/	Lic.No/Date:0810086673 19.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

56	Case No.:3/49/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00930/AM10/	RLA File :03/94/040/00859/AM10/	Lic.No/Date:0310561134 19.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

57	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

	Case No.:5/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009	Status:Case
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58			03.03.2010	Deferred
	HQ File :01/83/050/00932/AM10/	RLA File :10/24/040/00116/AM10/	Lic.No/Date:1010037281 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

59	Case No.:6/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00933/AM10/	RLA File :10/24/040/00117/AM10/	Lic.No/Date:1010037282 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

60	Case No.:7/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00934/AM10/	RLA File :10/24/040/00118/AM10/	Lic.No/Date:1010037283 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

61	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

62	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

	Case No.:10/49/83-ALC1/2009	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HO File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286	Defer

63			22.02.2010	Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010				

64	Case No.:11/49/83-ALC1/2009	Party Name: HALDIA PETROCHEMICALS LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

65	Case No.:12/49/83-ALC1/2009	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status: Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

66	Case No.:13/49/83-ALC1/2009	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

67	Case No.:14/49/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00941/AM10/	RLA File :03/95/040/00730/AM10/	Lic.No/Date:0310561191 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

68	Case No.:15/49/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00942/AM10/	RLA File :03/95/040/00744/AM10/	Lic.No/Date:0310561309 22.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010
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69	Case No.:16/49/83-ALC1/2009	Party Name:PROEC ENERGY LIMITED	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00943/AM10/	RLA File :05/24/040/00469/AM10/	Lic.No/Date:0510259237 23.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

70	Case No.:17/49/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:49/83-ALC1/2009 03.03.2010	Status:Case Deferred
	HQ File :01/83/050/00944/AM10/	RLA File :05/24/040/00483/AM10/	Lic.No/Date:0510259282 23.02.2010	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

Date:11.03.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer